

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IMPALA DISTILLERY AND BREWERY LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Impala Distillery and Brewery Limited on 10/01/2020.

Relevant Particulars		
1.	Name of corporate debtor	IMPALA DISTILLERY AND BREWERY LIMITED
2.	Date of incorporation of corporate debtor	15-06-1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15511GA1993PLC001370
5.	Address of the registered office and principal office (if any) of corporate debtor	Gold Road Pajifond Margao Goa - 403601
6.	Insolvency commencement date in respect of corporate debtor	10/01/2020
7.	Estimated date of closure of insolvency resolution process	08/07/2020 (180 days from the date of the commencement of the insolvency resolution process i.e. 10/01/2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sameer Kakar IBBI/IPA-001/IP-P00218 /2017-18/10418
9.	Address and e-mail of the interim resolution professional, as registered with the Board	105, Gulmohar Complex, Near Bus Depot, Station Road, Goregaon East, Mumbai-400063. Email:-sameerkakar@gmail.com and ip.impala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	105, Gulmohar Complex, Near Bus Depot, Station Road, Goregaon East, Mumbai-400063. Email:- ip.impala@gmail.com
11.	Last date for submission of claims	25/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)-Nil

SAMEER KAKAR
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P00218/2017-18/10418

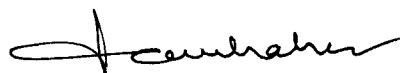
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink for forms www.ibbi.gov.in/downloadform.html Physical Address:-Not applicable Authorized representative :- Not applicable

The creditors of Impala Distillery and Brewery Limited, are hereby called upon to submit their claims with proof on or before 25/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



CA. Sameer Kakar

Interim Resolution Professional

IBBI/IPA-001/IP-P00218/2017-18/10418

Date and Place

11/01/2020, Mumbai

